

(f) It is for IBA and the associations to conclude the discussions and no time limit can be indicated.

#### Violation of Patent Act

1483. SHRI CHANDU LAL AJMEERA :

SHRI K.P. NAIDU :

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have received representations from scientists against the International Patent Act in India to file criminal charges against piracy;

(b) if so, the details thereof; and

(c) the action proposed to be taken in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (c) No, Sir. There is no International Patents Act. Patents are granted by respective governments under their patents laws. Violation of patent rights is also to be challenged under those laws by the affected parties.

#### Leakage of Price Sensitive Information

1484. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state:

(a) whether it has brought to the notice of the Government that some vital price sensitive information leaked to brokers by the officials of stock exchanges thereby creating menace and confusion in money market in the country;

(b) if so, the details thereof; and

(c) the measures taken by the Government to curb the menace and prevent leakage in stock exchanges in future?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) According to SEBI the allegations are of a general nature and hence specific details are not available.

(c) SEBI have informed that they have discussed this matter with the Stock exchanges. They have taken the following steps to minimise the possibilities of such leakages of information:

(i) Stock exchanges have been advised to insulate their surveillance departments and make systemic changes to restrict the access to price sensitive information only to certain identified officials.

(ii) A group comprising of elected representatives of major stock exchanges has been set up to evolve a draft code of ethical

conduct for the Directors and key functionaries of stock exchanges, which would impose self restraint on them in misusing such information.

[Translation]

#### Decline in Production of Coffee

1485. SHRI ANAND RATNA MAURYA : Will the Minister of COMMERCE be pleased to state:

(a) whether the production of coffee is declining continuously in the country;

(b) if so, the reasons therefor;

(c) whether the Government have formulated any scheme to adopt bio-technology in order to increase the production of coffee; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The Coffee Board has set up a full fledged bio-technology laboratory equipped with the latest instruments and highly qualified scientists specialised in bio-technology, at Mysore (Karnataka). They undertake research studies on clonal multiplication through micropropagation, production of Haploids and Somaclonal variants for breeding purposes, production of interspecific hybrids through Embryo culture and utilisation of Protoplast culture and Somatic hybridisation technique for crossing distantly related species to achieve agronomic traits of the hybrids. These Research studies aim to develop coffee varieties of higher productivity and better quality. A comprehensive bio-technological scheme has also been in operation in the Coffee Board since Eighth Plan.

[English]

#### Investment in Public and Private Sector

1486. SHRI RAJVEER SINGH : Will the Minister of INDUSTRY be pleased to state:

(a) the quantum of investment made in the Public and Private sectors during each of the last three years State-wise;

(b) whether there is any reluctance on the part of the investors to make investment in the backward States; and

(c) if so, the remedial measures taken or proposed to be taken in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) and (b) The State-wise details of Industrial Entrepreneurs Memoranda (IEMs) filed and Letters of Intent (LOIs) issued during the last three years (which includes both the public and the private sector) is given at the enclosed statement.

(c) It is primarily the responsibility of the

State Government to create congenial atmosphere and provide infrastructural facilities for the development of the State. The Government of India supplements the infrastructural facilities through the Growth Centre Scheme. Growth Centres are identified in consultation with the States Government. The Government also encourages setting up of industries in industrially backward areas such as through tax incentives.

#### Statement

*State-wise proposed investment made in the Public and Private sectors during the years 1995 to 1997*

Sl. No.	Name of States/UT	1995 (Rs. in Crs.)		1996 (Rs. in Crs.)		1997 (Rs. in Crs.)	
		LOI	IEM	LOI	IEM	LOI	IEM
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	551	8918	2993	7079	611	6268
2.	Assam	0	1464	578	38	0	33
3.	Arunachal Pradesh	0	0	0	0	0	3
4.	Bihar	1	1009	276	735	1016	160
5.	Delhi	3	595	0	0	0	19
6.	Goa	3	904	7	484	0	356
7.	Gujarat	5169	33833	1674	16228	1714	6807
8.	Haryana	740	2641	1371	3113	200	2073
9.	Himachal Pradesh	4	1594	50	717	105	201
10.	J & K	5	55	5	53	55	45
11.	Karnataka	295	6148	4311	5602	845	4205
12.	Kerala	69	1572	397	316	750	251
13.	Madhya Pradesh	124	6257	1673	5288	716	2784
14.	Maharashtra	696	19414	6085	11588	270	5418
15.	Manipur	0	0	0	0	0	0
16.	Meghalaya	0	188	0	14	0	4
17.	Mizoram	0	0	0	0	0	0
18.	Nagaland	0	0	0	46	0	42
19.	Orissa	9	2495	1321	1493	439	1468
20.	Pondicherry	85	1929	816	284	0	1025
21.	Punjab	476	3412	1477	2101	322	1804

1	2	3	4	5	6	7	8
22.	Rajasthan	6	6669	138	2130	51	1882
23.	Sikkim	0	3	0	0	0	0
24.	Tamil Nadu	3204	9429	1432	4888	759	6916
25.	Tripura	0	0	0	2	0	0
26.	Uttar Pradesh	1801	7963	3323	6504	1065	5155
27.	West Bengal	1000	6099	1953	2182	587	2261
28.	A & N Islands	0	48	0	23	0	0
29.	Chandigarh	0	1	0	74	0	10
30.	Dadra & N Haveli	10	2632	41	2045	23	2613
31.	Daman & Diu	14	237	11	251	0	576
32.	Lakshadweep	0	0	0	0	0	0
0	More than 1 State	0	0	0	0	0	0
Total		14265	125509	29932	73278	9528	52379

Note : LOI : Letter of Intent

IEM : Industrial Entrepreneur Memorandum

### Rubber Production

1487. DR. ASIM BALA : Will the Minister of COMMERCE be pleased to state:

(a) whether India's natural rubber production has gone down;

(b) if so, the reasons therefor;

(c) the production of natural rubber during each of the last three years; and

(d) the plans of the Government to increase the production of the natural rubber in the Country?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) No, Sir.

(b) Does not arise.

(c) The production of natural rubber during the last three years is given below :-

Year	Production in MT
1995-96	5,06,910
1996-97	5,49,425
1997-98	5,14,000 (Provisional)

(d) The Rubber Board is implementing various short term and long term measures to increase production and productivity of natural rubber. The short term measure consists of schemes for bridging technology gap and long term measure provides for expansion of area.

### Import of Milk Powder/Butter Oil

1488. SHRI RAGHVENDRA SINGH : Will the Minister of COMMERCE be pleased to state:

(a) the market value of the milk-powder and butter oil imported during each of the last three years; and

(b) the manner in which imported milk-powder and butter oil distributed to various agencies?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) The details giving the c.i.f. value of milk powder and butter oil imported during 1995-96, 1996-97 and 1997-98 (April 97-July 97) are given in the enclosed statement.

(b) Import of milk in powdered granules and solid form has always been in the Restricted list.